

FIR No 436/2019
PS Krishna Nagar
State vs. Sunil
U/s 392/411/34 IPC
03.05.2021

Present:- Ld. APP for the State through VC.
Proxy counsel Ms. Madhu Choudhary for the accused through VC.
An application for grant of bail u/s 437 Cr.P.C is moved on
behalf of accused Sunil.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the looted case property of the complainant has been recovered from the present accused. Furthermore, as per reply of IO, accused is habitual offender and can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since a very long time. Chargesheet has already been filed in the present case as per the reply of IO. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused Sunil is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.05.2021

State vs. Joshim Khan
PS Krishna Nagar
FIR No. 609/20
U/s 420/ 468/471 IPC
03.05.2021

Present:- Ld. APP for the State through VC.

Ld. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Joshim Khan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 01.01.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation as chargesheet has already been filed in the present case. Further, the co-accused persons namely Rahul and Shashi Nath Pathak have already been granted regular bail. The Id. counsel also submitted that the present accused is also out on interim bail vide order dated 23.02.21 of this Court although he was released from the jail only on 19.03.2021. The Id. counsel further submitted that the period of interim bail of 45 days of the accused is expiring today but he seeks regular bail in view of the abovementioned reasons. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, accused can commit similar offence in future.

Heard both the parties.

In the present case, chargesheet has already been filed. Trial is likely to take time. As per the reply of IO itself, co-accused Rahul and Shashi Nath Pathak have already been granted regular bail. IO has also not disclosed any criminal antecedents of the accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused Joshim Khan is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 30,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.05.2021

FIR NO. 143/21
PS PIA
State vs. Unknown

03.05.2021

Present:- Ld. APP for the State through VC.
None for applicant in person.

The present application for release of mobile phone REDMI on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jagsoran, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner** (after verification of ownership).

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only (**after verification of ownership**) subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (**after verification of ownership**).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.05.2021

FIR NO. 32/21
PS PIA
State vs. Ashish Jha


03.05.2021

Present:- Ld. APP for the State through VC.
None for applicant through VC.

I have perused the application.

Let the jamatalashi articles of the applicant be released as per personal search memo, if the same are not required for investigation. Application accordingly stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.05.2021

FIR No. 113/20
State vs. Ansh Bhandari
PS Krishna Nagar

03.05.2021

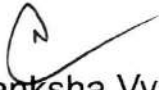
Present:- Ld. APP for the State through VC.
None for applicant through VC.
Office has informed the undersigned that the file is not traceable
today.
Put up with file on 07.05.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.05.2021

Vishnu Kumar vs. Laxman
PS Krishna Nagar

03.05.2021

Present:- Ld. APP for the State through VC.
None for applicant through VC.
Office has informed the undersigned that the file is not traceable
today.
Put up with file on 07.05.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.05.2021